

प्रतिरक्षा उपमंत्री (सरावर मजीठिया) :
(क) और (ख). जी हां।

National Educational Finance Corporation

981. **Shri Bhagwat Jha Azad** : Will the Minister of Education be pleased to state:

(a) whether it is a fact that an approach has been made by the Delhi Educational and Industrial Co-operative Society to Government for starting a National Educational Finance Corporation; and

(b) if so, the nature of the proposal?

The Deputy Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Illegal Entry into India

982. **Shri D. C. Sharma**: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 75 on the 18th July, 1956 and state:

(a) the number of cases, if any, of illegal entry into India of persons without valid travel documents detected on the Indo-Pakistan border during the period from the 1st of February till the end of June, 1956;

(b) the number of persons convicted; and

(c) the number of persons who have refused to go back to Pakistan after the expiry of their terms of imprisonment?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) to (c). During the period from 1st February till the end of June, 1956, 5,632 persons were found to have entered India (excluding Rajasthan) illegally from Pakistan without valid travel documents; of whom 4,605 have been convicted and 91 refused to go back to Pakistan after the expiry of their terms of imprisonment.

The information relating to Rajasthan will be laid on the Table of the House as soon as it is received from the State Government.

Corruption

983. **Shri D. C. Sharma**: Will the Minister of Home Affairs be pleased to state:

(a) the number of employees dealt with departmentally for corrupt practices, during 1955-56, Ministry and department-wise; and

(b) the nature of punishments meted out to them?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information required is being collected and will be laid on the Table of the House.

Smuggling on Goa Border

984. { **Shri D. C. Sharma:**
Sardar Iqbal Singh:
Sardar Akarpuri:

Will the Minister of Finance be pleased to state:

(a) the value and description of contraband goods seized by customs authorities on Goa border since the 1st July, 1956;

(b) how these goods have been disposed of;

(c) the value of goods still lying in godowns;

(d) the value of the goods since disposed of;

(e) the number of persons found involved in the smuggling during the above period;

(f) the action taken against them; and

(g) the further steps taken or proposed to be taken to check smuggling on the Goa border?

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari):

(a) Contraband goods comprising of Indian currency, tobacco, shaving blades, coconuts, betelnuts, liquor, stationery articles, cloth, live stock, tea, leather and other miscellaneous articles valued at Rs. 88,648 were seized on the Goa border from 1st July to 31st October, 1956.

(b) The confiscated goods have been either released to the parties on payment of redemption fines or disposed of through public auction when not redeemed by the owners. Confiscated gold and silver are however, sent to the Government Mint. There are also some other articles which are not allowed to be redeemed having been confiscated outright.

(c) Goods valued at Rs. 79,688/- are still lying in customs custody.

(d) Goods valued at Rs. 8,960/- have since been disposed of.

(e) The number of persons found involved in smuggling during the period is 296.

(f) Suitable penalties on the smugglers and confiscation of the smuggled articles have been already adjudged in certain cases by competent officers of Customs. In some other cases departmental proceedings have been initiated under the Customs Law